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(PART – I SECTION-I)
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPT. OF COMMERCE
DIRECORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 154 (RE-2008)/2004-2009
NEW DELHI, DATED THE 2nd March, 2009

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-09, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures, Vol. I RE2008.

1. In Table 13 of Appendix 37A of the HBP v1, the following VKGUY entries are corrected to read as under:

Table 13. - Flower, Fruit, Vegetables & Other Products				
Sl. No	VKGUY Product Code	ITC HS Code	Description	Date of export from which benefits will be admissible
18	13.18	03	All Marine Products covered under the VKGUY Product Code 10.30	1.4.2008
19	13.19	1604	All Marine Products covered under the VKGUY Product Code 10.37	1.4.2008
20	13.20	1605	All Marine Products covered under the VKGUY Product Code 10.38	1.4.2008

Consequently all marine products covered under Chapter 3, Codes 1604 & 1605 are entitled to additional 2.5% VKGUY benefits on exports made w.e.f 1.4.2008.

This issues in Public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade and

Ex-Officio Additional Secretary to the Government of India

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